

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1239
ANSWERED ON:16.11.2010
CONSTRUCTION OF HIGHWAYS FROM CRF
Adityanath Shri Yogi

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether there is any provision to allocate funds from the Central Road Fund (CRF) for construction of major State Highways in addition to National Highways;
- (b) if so, the details in this regard; and
- (c) the number of roads for which proposals have been received from Uttar Pradesh in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N.SINGH)

(a) and (b) The Central Road Fund (CRF) Act, 2000 stipulates allocation of funds from the levy of cess or an additional duty of excise and customs on petrol and high speed diesel (HSD) oil for development and maintenance of National Highways, Rural Roads, State Roads including State Highways (SHs) and construction of roads either under or over railways by means of a bridge and for erecting suitable safety works at unmanned rail-road level crossings. Funds under CRF are presently allocated as per the provisions of the CRF Act, 2000 amended by the Finance Act, 2005 for the cess collected and levied as additional excise duty on petrol and HSD oil @ Rs. 2 per litre.

(c) Detailed estimates for 5 proposals have been received from the State Government of Uttar Pradesh during 2010-11 under CRF scheme for 3 roads for an estimated cost of Rs. 92.78 crore. Besides, a priority list of 17 road works has also been received from the State Government of Uttar Pradesh during 2010-11 for which estimated costs have not been furnished.